

11

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 1431/(MAH)/2017

CORAM:

Present:

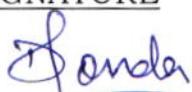
SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 10.11.2017

NAME OF THE PARTIES: Chryso India Pvt. Ltd  
V/s  
Pratibha Industries Ltd and Other 1

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

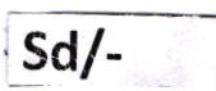
S. No.	NAME	DESIGNATION	SIGNATURE
11.	Disha Pandya a/w Nishitha Nambiar i/b India Law	Adv for Corporate Debtor	
11	Minal Pandya	Adv. for opposition Debtor <u>ORDER</u>	

CP No. 1431/I&BP/NCLT/MB/MAH/2017

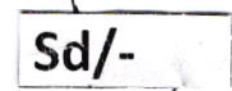
The Counsel for the Petitioner as well as the Corporate Debtor are present.

For the Corporate Debtor's Counsel has stated that the Corporate Debtor is trying to explore possibility for settlement, at request of the Corporate Debtor's Counsel, list this matter for reporting settlement, if any.

List this matter on **17.11.2017**.

 Sd/-

**V. NALLASENAPATHY**  
Member (Technical)

 Sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)